

made available from time to time for meeting the cash losses incurred by these units.

Water problem in the Towns of Maharashtra

3211. SHRI SUDHIRSAWANT: Will the Minister of URBAN DEVELOPMENT be pleased to state.

(a) whether Maharashtra Government has sought any assistance to resolve the water problem in towns located in Maharashtra particularly in Rajapur Parliamentary Constituency; and

(b) if so, the details thereof and the action taken thereon?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI M. ARUNACHALAM): (a) and (b). As per information received from the Government of Maharashtra, no water supply scheme in the urban towns of Rajapur, Vengurla, Sawantwad and Malwen Located in Rajapur Parliamentary Constituency has been referred to the Govt. of India for financial assistance. However, the State Government has sought World Bank assistance for the Maharashtra Water Supply and Sewerage Project-Phase II. The proposal after scrutiny by the Govt. of India has been referred to the Maharashtra Water Supply and Sewerage Board for revision from technical and financial angles.

Shortage of Cement

3212. SHRI K.V. THANGKA BALU: Will the PRIME MINISTER be pleased to state:

(a) whether the country is likely to face shortage of cement in the coming years; if so, the reasons therefor; and

(b) the steps proposed to remove the shortage?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (PROF.P.J. KURIEN): (a) and (b). No shortage of cement in the coming years is envisaged as the Letter of Intents/Industrial Licences issued before de-licensing of the Industry and the memorandums received thereafter, are sufficient indications that increase in demand for cement in the coming years is likely to be met.

Unauthorised Constructions in Savitri Nagar New Delhi.

3213. PROF.K.V. THOMAS:
DR. LAXMINARAYAN PANDEYA:

Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether the Government have received complaints from the Members of parliament regarding unauthorised constructions in Savitri Nagar, near Sadhna Enclave/ Panchsheel Club, New Delhi; and

(b) if so, the steps the Government propose to take to prevent illegal constructions and misuse such as running of factories etc. in the Lal Dora Lands and other places in Savitri Nagar?

THE MINISTER OF STATE FOR URBAN DEVELOPMENT (SHRI M. ARUNACHALAM): (a) Yes, Sir.

(b) Municipal Corporation of Delhi has reported that all unauthorised construction in areas under its jurisdiction including Savitri Nagar are actionable under Section 343/ 344 of the Delhi Municipal Corporation Act, 1957. During the last three years, ten cases of unauthorised construction were booked under the Act by the M. C.D. in Savitri Nagar. Besides, action is also taken by the M.C.D. under Section 416/417 of the Act for running unauthorised factories in the Lal Dora land

and other places including Savitri Nagar under its jurisdiction. Delhi Electric Supply Undertaking is also requested to disconnect electric power in respect of such unauthorised factories.

Problems in Cement Industry

3214. SHRI GEORGE FERNANDES: Will the PRIME MINISTER be pleased to state:

(a) the target for movement of cement this year;

(b) whether the cement industry is facing some problems; and

(c) if so, the details thereof and the steps taken to solve them?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (PROF. P. J. KURIEN): (a) For the current year, against the production target of 52 million tonnes set for large size cement plants, Railways have fixed a target of 30 million tonnes of cement movement by rail.

(b) and (c). Cement Manufacturers Association as well as a number of cement plants have been reporting short supply of wagons and directional restriction as one of the constraints in optimising cement production and despatches. The wagon supplies to the Cement Industry is closely monitored by the Development Commissioner for Cement Industry, and remedial action, wherever necessary, is taken in consultation with the Railways.

Naphtha Based Chemical Complex in Orissa

3215. SHRI ARJUN CHARN SETHI: Will the PRIME MINISTER be pleased to state:

(a) whether the Industrial Promotion and Investment Corporation Limited of Orissa has applied to the Union Government for issue of a Letter of Intent for Naphtha re-former based chemical complex at Paradip in Cuttack District of Orissa ; and

(b) if so, the reaction of the Union Government thereon?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (DR. CHINTA MOHAN): (a) Yes, Sir.

(b) Proposals for setting up such Petrochemical complexes are considered having regard to availability of feed stock and other techno economic aspects.

Establishment wage Bill of D.D.A.

3216. SHRI JEEWAN SHARMA Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) the establishment wage bill of the Delhi Development Authority of the year 1991 as compared to the wage bills of the last three years, grade-wise;

(b) the steps taken to prune drastically the establishment wage bills; and

(c) the percentage of administrative charges added in the cost/price of DDA flats?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI M. ARUNACHALAM): (a) The approximate grade wise breakup of the establishment wage bill for the year 1990-91 and preceding three financial years are as under: